

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:981
ANSWERED ON:29.11.2012
WAGE DAYS UNDER MGNREGS
Agarwal Shri Rajendra

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of persons provided 100 days employment under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during each of the last three years and the current year;
- (b) the number of job cards issued under the Scheme during the said period, State-wise;
- (c) the details of the amount paid to the beneficiaries as wages in cash and through post offices/banks, separately during the said period, State-wise;
- (d) the nature of complaints made by the job card holders under this scheme during the said period; and
- (e) the steps taken by the Government to redress these complaints?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a): Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is demand driven programme under which State Governments are obliged to provide up to at least 100 days of guaranteed wage employment to every household on demand. The details of households provided 100 days of employment during each of the last three years and the current year (till 2.11.2012) are given in Annexure-I
- (b): The cumulative number of households issued job cards under MGNREGA since its inception and up to 02.11.2012 are given in Annexure-II
- (c): The details of total expenditure on wages and amount of wages disbursed through Bank/ Post Office accounts during each of the last three years and the current year (till 26.11.2012) are given in Annexure-III.
- (d)&(e): The Ministry receives a large number of complaints about implementation of MGNREGA in the country. The complaints mainly relate to cases of job cards not provided, misappropriation of funds, engagement of contractors, forgery of muster roll, manipulation in job cards, under payment of wages, non-payment of wages, corruption and other irregularities, use of machinery, delay in payments etc. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action, including investigation, as per law. As per Section 18 of the Act, it is the responsibility of the concerned State Governments to make available to the District Programme Coordinator and the Programme Officers necessary staff and technical support as may be necessary for the effective implementation of the Scheme. In such complaints and cases of mismanagement of funds etc. enquiries are conducted for fixing responsibility for lapses, if any and action is taken against persons found responsible by the concerned State Governments.